

1	2
3. Industrial Credit and Investment Corporation of India (as on 30-6-1980)	44.26
4. Industrial Reconstruction Corporation of India (as on 30-6-1980)	60.92
5. Life Insurance Corporation of India (as on 30-9-1980)	5.74
6. Unit Trust of India	Does not advance credit to sick units

Progress of Visakhapatnam Steel Plant

654. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of STEEL AND MINES be pleased to state:

(a) the present stage of progress of Visakhapatnam Steel Plant; and

(b) response of the Planning Commission towards this steel plant during the current financial year?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Various preliminary infrastructural and pre-construction activities in respect of Visakhapatnam Steel Plant have been in progress at site. Of the total estimated requirement of 26600 acres of land for plant, township and off-site facilities, 14308.39 acres had already been acquired till end of September, 1980. Site-levelling works are in progress and around 2 million cubic metres of earth work had been completed till 31-10-1980. Works are also in progress in respect of approach road construction of water and power distribution, site offices, storage sheds, construction of laboratory etc. The State Government is taking action for speedy rehabilitation of displaced families. Railways have also taken up work on construction siding for the Steel Plant. Till 30-9-1980 the cumulative expenditure on the project amounted to Rs. 35.55 crores.

The Detailed Project Report (DPR) for the plant prepared earlier is being revised. The Soviet portion of the revised DPR has already been received and the comprehensive revised DPR is expected to be received by the end of November, 1980.

(b) The Annual Plan for 1980-81 contains a provision of Rs. 70.00 crores for Visakhapatnam Steel Plant.

Applicability of Industrial Dispute Act, 1947 to GIC

655. SHRI SUNIL MAITRA: Will the Minister of FINANCE be pleased to state:

(a) whether the Finance Ministry insists that Industrial Dispute Act, 1947 is not applicable to the General Insurance Corporation; and

(b) if so, reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). The scales of pay and other conditions of service of the employees of the General Insurance are governed by Statutory Schemes framed from time to time by Central Government in exercise of the powers conferred under section 16 of the General Insurance Business (Nationalisation) Act, 1972. In view of this the question of applicability of the Industrial Dispute Act to the General Insurance Industry in so far as the matters covered by the Statutory Schemes are concerned, does not arise.

मंहगाई भत्ते को केन्द्रीय सरकार के कर्म- चारियों के वेतन में समाहित करना

656. श्री रामावतार शास्त्री : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मूल्य सूचकांक ऐसे स्तर पर पहुंच गया है जिससे केन्द्रीय सरकार के कर्मचारियों का मंहगाई भत्ता तृतीय वेतन आयोग की रिपोर्ट के आधार

पर उनके वेतन में समाहित किया जाना चाहिए; ; और

(ख) यदि हां, तो क्या सरकार का विचार सरकारी कर्मचारियों के समस्त मंहगाई भत्ते को उनके वेतन में सम्मिलित करने के पश्चात् मंहगाई भत्ते की घोषणा करने का है, यदि नहीं, तो तत्संबंधी कारण क्या है ?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसोदिया) : (क) तीसरे वेतन आयोग ने वेतन के साथ मंहगाई भत्ते के विलय के संबंध में कोई विशेष सिफारिश नहीं की थी। उसने केवल इतनी ही सिफारिश की थी कि क्या मंहगाई भत्ते के एक भाग को विशिष्ट प्रयोजनों के लिए वेतन के रूप में माना जाना चाहिए, इस प्रश्न पर सरकार द्वारा विभिन्न विचारों को ध्यान में रखते हुए निर्णय किया जाता रहना चाहिए।

(ख) 30-9-77 से, अखिल भारतीय श्रमिक वर्ग उपभोक्ता मूल्य सूचकांक के औसत सूचकांक स्तर 272 तक जो मंहगाई भत्ता स्वीकृत किया गया है, उसे पेंशन संबंधी लाभों के प्रयोजन के लिए वेतन के साथ विलय माना गया है। राष्ट्रीय परिषद् (संयुक्त परामर्शदाता तंत्र, के कर्मचारी पक्ष ने 12 मास के औसत सूचकांक स्तर 344 तक स्वीकृत मंहगाई भत्ते को सभी प्रयोजनों के लिए वेतन के साथ विलय करने की मांग की है। इस मांग को राष्ट्रीय परिषद् की एक समिति को भेज दिया गया है।

Purchase of Jute in Bihar

657. SHRI JAMILUR RAHMAN: Will the Minister of COMMERCE be pleased to state:

(a) whether any centre has been opened by the Jute Corporation of India to purchase Jute in Bihar;

(b) if so, the details thereof; and

(c) what is the total amount advanced and spent by the J.C.I. for the purchase of jute in Bihar in the years 1979-80 and 1980-81 so far?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) A list of JCI centres is given in statement I.

(c) The information is given in statement II.

Statement-I

District	Centre	Sub-centre
(1) Purnea District	Kishanganj Forbesganj Raniganj Gulabbagh Araria Curt Garbanailh	
(2) Katihar district	Salmari	Durgaganj
(3) East Champaran District	Ghakia	Madhuban Harsidhi Sahabganj Bettiah
(4) West Champaran District		
(5) Saharsa District	Murliganu Triveniganj Behariganj Supaul	Jadia Chattapur Purni Goalpara Thuma
(6) Madhubani District	Jhanjhanpur	